

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29792/2013

(From the judgement and order dated 21/08/2012 in WPC No.3004/2000 of The
HIGH COURT OF DELHI AT N. DELHI)

U.O.I & ORS

Petitioner(s)

VERSUS

S.P NAYYAR

Respondent(s)

(With prayer for interim relief and office report)

Date: 10/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Sidharth Luthra, ASG
Mr. Aditya Singla, Adv.
Mr Chandan Kumar, Adv.
Mr. Madhurendra Mridul, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s) Mr. Ranbir S. Chhillar, Adv.
Mr. Anil Kumar Gautam, Adv.

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioners is allowed three
weeks' time to file rejoinder affidavit.

[RAJNI MUKHI]
SR. P.A.

[USHA SHARMA]
COURT MASTER